

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.18/(MAH)/2016
CA No. 90/2016

CORAM:

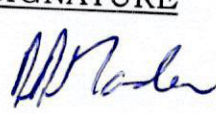


Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES: M/s. MC Davar Holdings Pvt. Ltd.

V/s.
M/s. Aurosagar Estates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
7	DINAKAR MADON 46 N.N. Anna & Co. for	Sr. Advocate	
	Resp Rohan Deshpande	Sr. Advocate	
	ROHAN DESHPANDE, ADVOCATE, 1/B ASAY KUMAR, ADVOCATE		

ORDER

C.A. No. 90/2016 in C.P. No. 18/241/NCLT/MB/MAH/2016

1. Ld. Representatives of both the sides are present. As per the consent of both the sides matter is adjourned to **16.12.2016**.
2. Liberty has been granted to the Respondent to file a Reply to the Rejoinder on or before next date of hearing.
3. Order dated 29.08.2016 shall remain in operation.

Date: 15.11.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)